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WP-21641-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE SANJAY DWIVEDI

ON THE 30th OF JUNE, 2025

WRIT PETITION No. 21641 of 2025

NAGEENA BEGUM

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Mohd. Irfan Rayeen - Advocate for petitioner.

Dr. S.S. Chauhan - Government Advocate for respondents No. 1 to 4/State.
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ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Corpus, a minor, has been produced by Shri Rajesh Sharma, Head Constable No.796 and Ms. Rambati, Head Constable No.272 of Thana Cantt., Jabalpur.

2. It is contended on behalf of the State that she had gone with respondent No.5 against whom FIR has already been registered under Sections 64 and 65 of B.N.S. and Section 5 of the POCSO Act. He is in custody and appropriate proceedings are underway.

3. Corpus has expressed her desire to return to her parental home.

4. The mother of the corpus is present. She states that she is willing to keep corpus in her parental home.

5. Since the corpus has been traced and has expressed her desire to return



home, the proceedings are disposed of handing over the custody of the corpus to the petitioner.

6. The Petition is disposed of in the above terms.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(SANJAY DWIVEDI)
JUDGE

m/-